

- |    |   |                                 |
|----|---|---------------------------------|
| 2. | Jayshree Chemicals Ltd.,<br>At/PO : Ganjam<br>Dist : Ganjam   | Caustic Soda and Sulphuric Acid |
| 3. | Orient Paper Mills Ltd.,<br>At/PO : Brajrajnagar<br>Dist : Sambalpur  | Pulp and Paper and Caustic Soda |
| 4. | Orissa Chemicals Ltd.,<br>Orichem Ltd.,<br>PO : Talcher<br>Dist : Dhenkanal   | Sodium Dichromate               |
| 5. | Indian Carbide & Chemicals Ltd.,<br>A-1, 13th Floor,<br>Chatterjee International Centre,<br>33A, Jawharlal Nehru Road,<br>Calcutta—700071<br>Factory address—<br>Asanbani Rairangpur,<br>Mayurbhanj | Calcium Carbide                 |
| 6. | Indian Rare-Earths Oscom Site<br>P.O. Chatrapur—<br>761045 Dist. Ganjam   | Synthetic Rutile                |

(c) and (d). The control and the adequacy of the pollution control measures taken by the industries in the state of Orissa is the concern of the Orissa State (Prevention and Control of Pollution) Board which monitors the effluents emitted by the industries and suggests suitable measures for their rectification. The Govt. of India have also issued fresh guidelines to ensure protection to health and safety of workers through suitable implementation, inter-alia, of pollution control measures.

### Manufacture and Marketing of Drugs and Fertilizers

\*13. SHRI MOHD. MAHFOOJ ALI KHAN: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it has recently been detected by Government that a large number of drugs and formulations are being manufactured and marketed in the country by foreign and public sector units without any valid approval;

(b) if so, the details thereof; and

(c) the action taken by Government in this regard?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL): (a) to (c). On a scrutiny of the data received from Drugs Companies in connection with their applications for recognition/reendorsement of capacity, it was noticed that 432 items were being manufactured by 29 companies with industrial approvals of doubtful validity. An Inter-Ministerial Working Group (IMWG) was set up in 1982 to go into the question of production of drugs without valid industrial approvals and to suggest the possible lines of action that may be taken. The constitution of IMGW was considered necessary because of many reasons such as wide-spread nature of the problem, production for a long time and the possibility of hardship being caused to the patients if production of some of the formulations is stopped. The IMWG has since submitted its report. The Government have yet to take a final decision on the recommendations of the IMWG.

[*Translation*]

### Delimitation of constituencies

\*14. SHRI R.M. BHOYE: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether certain recommendations regarding delimitation of constituencies have been received from the Chief Election Commissioner; and